

whether the Government of India pointed out to President Ershad that one C.I.A. agent, Jhon Gidne has been operating in the border, Bangladesh-Tripura border region.

SHRI K. R. NARAYANAN : We have seen such a report.

PROF. MADHU DANDAVATE : That is on their side or this side ?

SHRI K. R. NARAYANAN : We have seen such a report, It is supposed to be in Chittagong hill tracts. We have seen these reports and our enquiries have not produced any evidence of any support to these activities.

DR. SUDHIR ROY : I would like to know from the Hon. Minister how they answer that there is no such report, while it is a common knowledge that the Tripura National Volunteer Force or other suppressive elements operate from the Chittagong Bill tracts and they are being aided and abetted by the Bangladesh Government. It is an open secret, and all these reports are being published daily in the Press. What are the steps taken by the Government regarding these reports ?

MR. SPEAKER : What is the difference between a secret and an open secret ?

AN HON. MEMBER : It is a known secret.

PROF. MADHU DANDAVATE : If it is opened in Parliament it is an open secret.

SHRI K. R. NARAYANAN : As I have said, we have taken up this matter with the Bangladesh Government. They have denied that they are involved in giving help to them. But that does not mean that we have stopped watching. If there is any evidence then we would bring it to their notice and see that necessary action is taken to stop their activities.

Advances to priority sector by banks

*329. **SHRIMATI N. P. JHANSI LAKSHAMI :** Will the Minister of FINANCE be pleased to state :

(a) the total amount of advances given to priority sector by the public sector banks during 1985-86;

(b) the amount given to Scheduled Castes/Scheduled Tribes under Differential Rate of Interest (DRI) scheme; and

(c) the position of overdues on such advances separately with respect to advances given under the DRI scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). A Statement is given below :

Statement

According to the provisional data available from Reserve Bank of India, the total outstanding advances of public sector banks to priority sector increased from Rs. 17971.14 crores as at the end of March 1985 to Rs. 20852.75 crores by the end of March 1986. During the same period the outstanding advances of public sector banks under Differential Rate of Interest Scheme went up from Rs. 457.83 crores to Rs. 505.53 crores.

The amount outstanding in favour of SC/ST beneficiaries under D.R.I. Scheme as at the end of March, 1986 was Rs. 257.12 crores. The present data reporting system does not yield separate information for the overdues relating to SC/ST beneficiaries. However, the total amount of overdues under D.R.I. Scheme was Rs. 130.08 crores as at the end of June, 1985.

SHRIMATI N. P. JHANSI LAKSHMI : I want to know from the Hon. Minister whether under the DRI scheme he will increase the amount and thus help the SC and ST people at the poorer level.

SHRI JANARDHANA POOJARY : As the answer reveals, out of Rs. 505.53 crores that have been given as assistance under DRI scheme, Rs. 257.12 crores have gone to SC and STs. It is more than 50 per cent. Even though the target on all India basis under DRI scheme is 1 per cent, it has crossed the target and gone upto 1.05 per cent.

SHRI S. M. GURADI : May I know the recovery volume? You have advanced Rs. 505 and odd crores. Out of this, how much amount you have recovered from these beneficiaries?

SHRI JANARDHANA POOJARY : The total amount overdue is Rs. 130.08 crores.

PROF. N. G. RANGA : May I know whether the Government has reviewed the policy in regard to charging of penalty rates on overdues, because, in many cases, the overdues are not because of the fault of borrowers but it may be because of natural disaster?

SHRI JANARDHANA POOJARY : Each case is examined on merit. Whenever complaints have been received in this regard, those have been examined and action taken accordingly. In some cases overdues have also been written off for special reasons.

[Translation]

SHRI SHANTI DHARIWAL : Mr. Speaker, Sir, through you, I want to know whether any change has been made in the scheme under which loans are provided by the banks to the educated unemployed under the Self Employment Scheme? Have the banks been issued instructions afresh so that loans are obtained easily?

[English]

SHRI JANARDHANA POOJARY : That has been reviewed and shortly, so far as the educated unemployed are concerned, the Government would come before the House or it may announce a scheme immediately after this session about the relaxation that has been made so far as the amount to be given to various categories is concerned.

SHRI ASUTOSH LAW : We always receive complaints from various priority sector people. Is the Minister aware of the fact that advances which have been made by the public sector banks to the priority sector are very much erratic, in the sense that when they require money, money is not given? That is why, the entire attempt of the people

is frustrated. If so, is the Minister taking any steps so that banks may advance money not in such an erratic way?

SHRI JANARDHANA POOJARY : This position has been reviewed time and again. Wherever such complaints have been received, we have given instructions to the banks and it has been brought to the knowledge of the bank executives in the meetings. The Finance Minister has taken meetings with all the Chief Executives. Not only that. We have had the method of giving better customer service. Customer service cells have been set up. Wherever there are complaints, those cases are being examined. The bank officers are also meeting the customers. Whenever the complaints are there, action is taken.

More funds for NTC.

*330. **SHRI HUSSAIN DALWAI :** Will the Minister of TEXTILES be pleased to state :

(a) State-wise break up of mills under the management of National Textile Corporation?

(b) whether it is a fact that for want of requisite working capital and advances for replacement of worn out textile machinery, some of the mills run by the Corporation are suffering huge losses; and

(c) the reasons which prevent sanction of requisite funds in favour of Corporation for efficient management of textile mills under its control and management?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (c). A Statement is given below.

Statement

(a) State-wise break up of textile mills under National Textile Corporation is as under :